IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

<u>Service Tax Appeal No.75161 of 2017</u>

[Arising out of Order-in-Appeal No.204/ST-II/KOL/2016-17 dated 31.10.2016 passed by the Commissioner (Appeals II) of Central Excise, Kolkata]

Ms.Ruma Samanta, C/o M/s S.K.Samanta & Co.Pvt. Ltd.
Suit No.4A,2/5 Sarat Bose Road, Kolkata-700020

Appellant

VERSUS

Commissioner of Service Tax II, Kolkata
180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

<u>Appearance:</u>
None for the Appellant
Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75440/2021

<u>DATE OF E-HEARING : 13.08.2021</u>
<u>DATE OF DECISION : 13.08.2021</u>

PER P.K.CHOUDHARY :

When the matter was called for hearing today, nobody appeared on behalf of the appellant.

2. It is seen from the file that the appellant has submitted a copy of SVLDRS-4, which is a Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal.

3. The Ld.A.R. for the Revenue, has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, I find that since the issue has already been settled under the said Scheme, the appeal is accordingly, dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/
(P.K.Choudhary)
Member (Judicial)

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